

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHENNAI BENCH**

O.A.No.1647/2018 & MA 680/2018

Dated Thursday, the 12th day of September, 2019

PRESENT

Hon'ble Mr.P.Madhavan, Judicial Member

&

Hon'ble Mr.T.Jacob, Administrative Member

M. Relangi

No. 64, Jeevarathinam Street

Veerampattinam, Puducherry.

...Applicant

By Advocate M/s. Sreethi Law Firm

Vs.

1. Union of India rep. by

The Chief Secretary to Government

Appellate Authority

Home Department

Govt. of Puducherry.

2. The Commandant

India Reserve Battalion

Puducherry.

... Respondents

(Order: Pronounced by Hon'ble Mr.P.Madhavan, Member(J))

When the matter is called, learned counsel for the applicant is not present. It seems that even though the matter is posted under the caption "For Dismissal", the counsel for the applicant is not present which shows that the applicant is not interested in prosecuting the case.

2. Accordingly, OA is dismissed for default. Consequently, MA 680/2018 also stands dismissed.

**(T.JACOB)
MEMBER (A)**

M.T.

**(P.MADHAVAN)
MEMBER (J)**

12.09.2019